



कर्मचारी भविष्य निधि संगठन
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
Employees' Provident Fund Organisation
(Ministry of Labour & Employment, Govt. Of India)

मुख्य कार्यालय / Head Office
भविष्य निधि भवन, 14-भीकाजी कामा प्लेस, नई दिल्ली-110066
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संख्या: HRD/29/2015/Allowance | 59

दिनांक: 1 OCT 2018

सेवा में,

सभी अपर केंद्रीय भविष्य निधि आयुक्त
अपर केंद्रीय भविष्य निधि आयुक्त (स्थानीय प्रशासन)
सभी क्षेत्रीय भविष्य निधि आयुक्त
निदेशक, प.दी.रा.सा.सु.अ. (PDNASS)


विषय: Grant of Dearness Relief to Central Government pensioners/family pensioners-Revised rate effective from 01.07.2018 – regarding.

महोदय,

उपर्युक्त विषय पर भारत सरकार, वित्त मंत्रालय, व्यय विभाग से जारी कार्यालय ज्ञापन No. 42/06/2018-P&PW (G) dated 18.09.2018 की प्रति उचित कार्यवाही / लागू करने हेतु सलंगन है।

प्रति : सलंगन


भवदीय,


(एम. न्यूली)

क्षेत्रीय भविष्य निधि आयुक्त-I (एच.आर.डी)

प्रतिलिपि:

1. केंद्रीय भविष्य निधि आयुक्त के प्रधान निजी सचिव
2. सभी EC / CBT सदस्य
3. वित्तीय सलाहकार एवं मुख्य लेखाधिकारी के प्रधान निजी सचिव
4. मुख्य सतकर्ता अधिकारी के प्रधान निजी सचिव / सभी उप निदेशक, सतकर्ता
5. मुख्य अभियंता के निजी सचिव
6. प्रभारी अधिकारी, सभी आंचलिक प्रशिक्षण संस्थान
7. सभी आंतरिक लेखा परीक्षा अधिकारी
8. मुख्यालय के सभी अधिकारी / सभी निजी सचिव / सभी अनुभाग अधिकारी
9. महासचिव, फेडरेशन ऑफ ऑल इंडिया पेंशनर्स एसोसिएशन, चेन्नई
10. महासचिव, कर्मचारी भविष्य निधि पेंशनर्स एसोसिएशन, दिल्ली
11. क्षे.भ.नि.आ. (एन.डी.सी.) वेबसाइट पर अपलोड करने हेतु
12. गार्ड फाइल


(एम. न्यूली)

क्षेत्रीय भविष्य निधि आयुक्त-I (एच.आर.डी)

No. 42/06/2018-P&PW(G)
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Pension & Pensioners' Welfare

3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi - 110003
Dated the 18th Sept, 2018

OFFICE MEMORANDUM

Sub: Grant of Dearness Relief to Central Government pensioners/family pensioners – Revised rate effective from 01.07.2018.

The undersigned is directed to refer to this Department's OM No. 42/06 2018-P&PW(G) dated 22.03.2018 on the subject mentioned above and to state that the President is pleased to decide that the Dearness Relief admissible to Central Government pensioners/family pensioners shall be enhanced from the existing rate of 7% to 9% w.e.f 01.07.2018.

2. These rates of DR will be applicable to (i) Civilian Central Government Pensioners/Family Pensioners including Central Govt. absorbee pensioners in PSU/Autonomous Bodies in respect of whom orders have been issued vide this Department's OM No. 4/34/2002-P&PW(D) Vol.II dated 23.06.2017 for restoration of full pension after expiry of commutation period of 15 years (ii) The Armed Forces Pensioners, Civilian Pensioners paid out of the Defence Service Estimates, (iii) All India Service Pensioners (iv) Railway Pensioners/family pensioners (v) Pensioners who are in receipt of provisional pension (vi) The Burma Civilian pensioners family pensioners and pensioners families of displaced Government Pensioners from Burma Pakistan, in respect of whom orders have been issued vide this Department's OM No. 23/3 2008-P&PW(B) dated 11.09.2017.


3. The payment of Dearness Relief involving a fraction of a rupee shall be rounded off to the next higher rupee.

4. Other provisions governing grant of DR in respect of employed family pensioners and re-employed Central Government Pensioners will be regulated in accordance with the provisions contained in this Department's OM No. 45/73/97-P&PW (G) dated 2.7.1999 as amended vide this Department's OM No. F.No. 38/88/2008-P&PW(G) dated 9th July, 2009. The provisions relating to regulation of DR where a pensioner is in receipt of more than one pension will remain unchanged.

5. In the case of retired Judges of the Supreme Court and High Courts, necessary orders will be issued by the Department of Justice separately.

6. It will be the responsibility of the pension disbursing authorities, including the nationalized banks, etc. to calculate the quantum of DR payable in each individual case.

7. The offices of Accountant General and authorised Pension Disbursing Banks are requested to arrange payment of relief to pensioners etc. on the basis of these instructions without waiting for any further instructions from the Comptroller and Auditor General of India and the Reserve Bank of India in view of letter No. 528-TA, IL/34-80-II dated 23/04 1981 of the Comptroller and Auditor General of India addressed to all Accountant Generals and Reserve Bank of India Circular No. GANB No. 2958/GA-64 (ii) (CGL)/81 dated the 21st May, 1981 addressed to State Bank of India and its subsidiaries and all Nationalised Banks.


25.9.2018

8. In their application to the pensioners/family pensioners belonging to Indian Audit and Accounts Department, these orders issue after consultation with the C&AG.

9. This issues in accordance with Ministry of Finance, Department of Expenditure's OM No. 1/2/2018-E.II(B) dated 07th Sept,2018.

Hindi version will follow.

(Charanjit Taneja)

Under Secretary to the Government of India

- 1. All Ministries/Departments of the Government of India/Chief Secretaries and AGs of all States/UTs.
- 2. Copy for information to Reserve Bank of India(RBI) and all authorized Pension Disbursing Banks.

25.9.2018

काशी राम शर्मा
KASHI RAM SHARMA
अनुभाग अधिकारी (मा.सं.वि.)
Section Officer (HRD)